



2026:AHC:5926

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 346 of 2026

Faiz

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Avinash Chandra Srivastava, Pranjali Chaudhari
Counsel for Opposite Party(s) : G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Avinash Chandra Srivastava, learned counsel for the applicant and Sri S.I. Jafri, learned counsel for the informant as well as Sri R.P. Patel, learned State Law Officer and also perused the material placed on record.
3. Applicant seeks bail in **Case Crime No. 626 of 2025, under Sections 103(1), 191(1), 191(2) of BNS, Police Station - Lohiya Nagar, District - Meerut**, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant is innocent and has been falsely implicated in the present case. He has nothing to do with the said offence as alleged in the He is not named in the FIR.
5. Learned counsel has also stated that four named accused persons, Aarif, Abid s/o Jallo Wala, Shahil Lambu and Abid s/o Yunus Juice Wala have been exonerated by police rather five new accused persons have subsequently been introduced solely on the basis of statement of the informant. It is argued that the informant himself was not an eye-witness and had been informed about the incident by the son of the deceased person. The son of the deceased was present at the time of inquest proceedings, which were undertaken prior to the institution of FIR, as such, the entire exercise is sham and cannot be believed.
6. Learned counsel has next contended that the applicant is languishing in jail since 6.11.2025, having no criminal history to his credit. In case, the

applicant is released on bail, he will not misuse the liberty of bail and shall cooperate with trial.

7. Per contra, learned State Law Officer and learned counsel for the informant have vehemently opposed the bail application but unable to dispute the submissions raised by the learned counsel for the applicant and also the fact that the applicant has no criminal history.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, nature of offence, severity of punishment, delay in lodging the FIR and also considering the fact that the applicant is not named in the FIR and no cogent evidence has come up against him, *prima facie* I find it a fit case to release the applicant on bail. The bail application is **allowed**.

9. Let the applicant- **Faiz**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- i) The applicant will not tamper with the evidence during trial.
- ii) The applicant will not pressurise/intimidate with the prosecution witnesses.
- iii) The applicant will appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

January 9, 2026
Siddhant

(Krishan Pahal,J.)